The Member of the Legislative Assembly of the National Capital Territory of Delhi Salaries, Allowances Pension Etc, (Amendment) Act, 1995

Act 2 of 1996

Keyword(s):
Legislative Assembly, Committee, Member, MLA, Minister and Deputy Minister, Parliamentary Secretary, Speaker, Term of office

Amendments appended: 1 of 1999, 10 of 1999
DEPARTMENT OF LAW, JUSTICE & LEGISLATIVE AFFAIRS

NOTIFICATION

Delhi, the 14th March, 1996

No. F. 13(2)/96-L.A.—The following Act of Legislative Assembly received the assent of the President of India on the 7th March, 1996 and is hereby published for general information.

THE MEMBERS OF LEGISLATIVE ASSEMBLY OF THE NATIONAL CAPITAL TERRITORY OF DELHI (SALARIES, ALLOWANCES, PENSION ETC.) (AMENDMENT) ACT, 1995

(DELHI ACT NO. 2 OF 1996)

dated 14-3-1996

AN

ACT

further to amend The Members of Legislative Assembly of National Capital Territory of Delhi (Salaries, Allowances, Pension etc.) Act 1994

Be it enacted by the Legislative Assembly of the National Capital Territory of Delhi in the Forty Sixth Year of the Republic of India as follows:—

1. Short Title and Commencement.—(1) This Act may be called The Members of Legislative Assembly of the National Capital Territory of Delhi (Salaries, Allowances, Pension etc.) (Amendment) Act, 1995.

(2) It shall come into force on such date as the Lieutenant Governor may, by notification in the official Gazette, appoint.

2. Omission of Section 7.—In “The Members of Legislative Assembly of the National Capital Territory of Delhi (Salaries, Allowances, Pension etc.) Act, 1994 (Delhi Act 6 of 1995)” (hereinafter referred to as "the principal Act"), section 7 shall be omitted.

3. Substitution of section 8 by a new section.—In the principal Act, for section 8, the following shall be substituted, namely:—

"8. Conveyance advance.—(1) A member shall be entitled to a repayable advance up to rupees fifty thousand for the purchase of a conveyance.

(2) The rate of interest for the advance referred to in sub-section (1) and the rate of recovery and interest thereon shall be such as may be prescribed by the Government, with the prior approval of the President”;

4. Insertion of new section 11.—In the principal Act, after section 10, the following new section shall be inserted, namely:—

"Power to make rules.—The Government may, by notification in the official Gazette, make rules for carrying out the purposes of this Act.

(2) Every rule made under this Act shall be laid as soon as may be after it is made before the Legislative Assembly of Delhi while it is in session, which may be comprised in one session or in two successive sessions, and if, before the expiry of a session immediately following the session in which the rule is introduced or in which the rule is afterwards reprinted in such modified form or be of no effect, as the case may be: so, however, that any such modification or amendment shall be without prejudice to the validity of anything previously done under that rule".
DEPARTMENT OF LAW, JUSTICE & LEGISLATIVE AFFAIRS
NOTIFICATIONS

Delhi, the 10th March, 1999

No. F. 14/17/94—99/L.A./65.—The following Act of the Legislative Assembly received the assent of the President on 1999 and is hereby published for general information.

The Members of legislative assembly of the National Capital Territory of Delhi (Salaries, Allowances, Pension, etc.) (Second Amendment) Act, 1998.

(Delhi Act No. 1 of 1999)

\[\text{AN} \]

\[\text{ACT} \]

Further to amend the Members of legislative assembly of the National Capital Territory of Delhi (Salaries, Allowances, Pension, etc.) Act, 1994.

Be it enacted by the Legislative assembly of the National Capital Territory of Delhi in the Forty-ninth year of Republic of India as follows:—

1. Short title and commencement.—(1) This Act may be called the Members of Legislative Assembly of the National Capital Territory of Delhi (Salaries, Allowances, Pension, etc.) (Second Amendment) Act, 1998.

(2) It shall come into force on the date of its publication in the official Gazette.

2. Insertion of new section 6A.—In the members of Legislative Assembly of the National Capital Territory of Delhi (Salaries, Allowances, Pension, etc.) Act, 1994 (Delhi Act 6 of 1995), after section 6, the following new section shall be inserted, namely:—

"6A—Railway Travel—A member shall be entitled to rail travel coupon books in the form as may be prescribed for or with a person accompanying the member to travel any number of times to any place in India during a financial year;

Provided that the money value of the coupon books used shall not exceed four times the fare of a single air-conditioned

journey between Delhi and Kanya Kumari in a financial year."
LAW RELATING TO LEGISLATIVE AFFAIRS: DEPARTMENT

NOTIFICATION

Delhi, 17th December, 1999

No. F. 14 (205) 89/L.R. 6-9-1999.-In exercise of the powers conferred by the Legislative Assembly of the National Capital Territory of Delhi (Salaries, Allowances, Pension etc.) Act, 1993 (Delhi Act No. 10 of 1993)

(As passed by the Legislative Assembly of the National Capital Territory of Delhi on 8th September, 1999),

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ACT

Further Amend the Members of Legislative Assembly of the National Capital Territory of Delhi (Salaries, Allowances, Pension etc.) Act, 1993

1. Be it enacted by the Legislative Assembly of the National Capital Territory of Delhi in the Fifth Year of the Republic of India as follows:

1. Short title and commencement.—(1) This Act may be called the Members of Legislative Assembly of the National Capital Territory of Delhi (Salaries, Allowances, Pension etc.) (Amendment) Act, 1999.

(2) It shall come into force on such date as the Lieutenant Governor may, by notification in the official Gazette, appoint.

2. Amendment of Section 9.—In the Members of Legislative Assembly of the National Capital Territory of Delhi (Salaries, Allowances, Pension etc.) Act, 1993 (Delhi Act 6 of 1993), in Section 9, for sub-section (1), the following shall be substituted, namely:

"(1) There shall be paid a pension, at a rate not less than the rates specified below, to every person who has served as a Member:-

<table>
<thead>
<tr>
<th>Period</th>
<th>Rate of Pension per month</th>
</tr>
</thead>
<tbody>
<tr>
<td>For any period below two years</td>
<td>Rupees five hundred only.</td>
</tr>
<tr>
<td>For two years in the aggregate</td>
<td>Rupees seven hundred fifty only.</td>
</tr>
<tr>
<td>For three years in the aggregate</td>
<td>Rupees eleven hundred only.</td>
</tr>
<tr>
<td>For four years in the aggregate</td>
<td>Rupees fourteen hundred only.</td>
</tr>
<tr>
<td>For five years in the aggregate</td>
<td>Rupees fourteen hundred only.</td>
</tr>
</tbody>
</table>

Provided that where any person has served as Member for a period exceeding five years, there shall be paid to him an additional pension of two hundred and fifty rupees per month for every year of part thereof exceeding six years in excess of five years.

R. T. D. SORAN (Under Sec. R. A.)

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